



# महाराष्ट्र शासन राजपत्र

## असाधारण भाग आठ

वर्ष ४, अंक २४]

बुधवार, मार्च २८, २०१८/चैत्र ७, शके १९४०

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असाधारण क्रमांक ५५

प्राधिकृत प्रकाशन

महाराष्ट्र विधानमंडळाचे अधिनियम व राज्यपालांनी प्रख्यापित केलेले अध्यादेश व केलेले विनियम आणि विधि व न्याय विभागाकडून आलेली विधेयके (इंग्रजी अनुवाद).

In pursuance of clause (3) of article 348 of the Constitution of India, the following translation in English of the Pandharpur Temples (Amendment) Act, 2018 (Mah. Act No. XXIII of 2018), is hereby published under the authority of the Governor.

By order and in the name of the Governor of Maharashtra,

RAJENDRA G. BHAGWAT,  
I/c. Secretary (Legislation) to Government,  
Law and Judiciary Department.

### MAHARASHTRA ACT No. XXIII OF 2018.

*(First published, after having received the assent of the Governor in the "Maharashtra Government Gazette", on the 28th March 2018.)*

An Act further to amend the Pandharpur Temples Act, 1973.

WHEREAS both Houses of the State Legislature were not in session ;

AND WHEREAS the Governor of Maharashtra was satisfied that circumstances existed which rendered it necessary for him to take immediate action further to amend the Pandharpur Temples Act, 1973, for the purposes hereinafter appearing ; and, therefore, promulgated the Pandharpur Temples (Amendment) Ordinance, 2018, on the 23rd January 2018 ;

Mah. IX  
of 1974.  
Mah.  
Ord. III  
of 2018.

(१)

AND WHEREAS it is expedient to replace the said Ordinance by an Act of the State Legislature ; it is hereby enacted in the Sixty-ninth Year of the Republic of India as follows :—

- Short title and commencement. **1.** (1) This Act may be called the Pandharpur Temples (Amendment) Act, 2018.  
(2) It shall be deemed to have come into force on the 23rd January 2018.
- Amendment of section 2 of Mah. IX of 1974. **2.** In section 2 of the Pandharpur Temples Act, 1973 (hereinafter referred to as “the principal Act”), after clause (f), the following clause shall be inserted, namely :—  
“(f-1) “Council” or “Advisory Council” means the Advisory Council constituted under section 32A ;” Mah. IX of 1974.
- Amendment of section 21 of Mah. IX of 1974. **3.** In section 21 of the principal Act, in sub-section (1),—  
(a) for the words “twelve members” the words “fifteen members” shall be substituted ;  
(b) for the words “eleven members” the words “fourteen members ” shall be substituted.
- Amendment of heading of CHAPTER III of Mah. IX of 1974. **4.** In CHAPTER III of the principal Act, in the heading, after the words “THE COMMITTEE” the words “AND THE ADVISORY COUNCIL” shall be added.
- Insertion of section 32A in Mah. IX of 1974. **5.** After section 32 of the principal Act, the following section shall be inserted, namely :—
- Advisory Council. **“32A.** (1) The State Government may, by an order, constitute the Advisory Council to advise the Committee.  
(2) The Advisory Council shall consist of the following, namely :—  
(i) Chairman of the Committee, *ex officio*—Chairman.  
(ii) Collector, Solapur District, *ex officio*—Member.  
(iii) Not more than seven other members to be nominated by the State Government.  
(3) The Executive Officer of the Committee shall act as the Secretary of the Advisory Council.  
(4) The functions and duties of the Advisory Council shall be such as may be specified by the Government, by general or special order. The Advisory Council shall observe such procedure in regard to transaction of business in meetings (including *quorum*) thereof, as it may, from time to time, decide.”
- Repeal of Mah. Ord. III of 2018 and saving. **6.** (1) The Pandharpur Temples (Amendment) Ordinance, 2018, is hereby repealed. Mah. Ord. III of 2018.  
(2) Notwithstanding such repeal, anything done or any action taken (including any notification or order issued) under the corresponding provisions of the principal Act, as amended by the said Ordinance, shall be deemed to have been done, taken or issued, as the case may be, under the corresponding provisions of the principal Act, as amended by this Act :  
Provided that, no such order shall be made after expiry of the period of two years from the date of commencement of this Act.